

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:2575
ANSWERED ON:11.03.2011
OUTSTANDING DUTIES
Rawat Shri Ashok Kumar

Will the Minister of FINANCE be pleased to state:

- (a) the details of the corporate houses/individuals against whom arrears of more than ten crore rupees is lying outstanding in terms of income tax, excise duty, customs duty and service tax as on date;
- (b) the steps taken/being taken by the Government to recover the said amount;
- (c) the number of corporate houses/individuals from whom the outstanding amount is yet to be recovered due to the matter being sub-judice;
- (d) whether any non-judicial mechanism is in place for settlement of these matters outside the court; and
- (e) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM)

- (a) to (e): The information is being collected and will be laid on the Table of the House.